


File No: N-17/145/2014-NM-(part)
Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, 26 Mansingh Road,
New Delhi – 11,
Dated: 02.03.2021

Office Memorandum

Sub: Action Points of the Meeting held for improving India's ranking in World Bank Report on Doing Business for parameter of "Enforcing Contracts" on 26.02.2021 at 4:30 P.M. – Regarding

The undersigned is directed to forward herewith, the Action Points of the Meeting held on 26.02.2021 at 4:30 P.M. via video conferencing to discuss the progress on the action required to be taken by the concerned authorities for improving India's ranking in World Bank's Report on Doing Business for "Enforcing Contracts" indicator for your kind information, record and necessary action.


(Narayan Prasad)
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Encl: As above

To:

1. The Registrar General/Representative, High Court of Delhi, New Delhi.
2. The Registrar General/Representative, High Court of Bombay, Mumbai.
3. Shri Atul M. Kurhekar, Member(Process), e-Committee of Supreme Court of India.
4. Shri P. P. Pandey, Joint Secretary, e-Courts, Department of Justice.
5. Shri Manoj Kumar Mishra, DDG, NIC.

Copy to:

1. PPS to Joint Secretary (National Mission), Department of Justice.
2. PPS to Joint Secretary (e-Courts), Department of Justice.

Action Points of the meeting held on 26.02.2021 at 4:30 P.M. through video conferencing, to discuss the progress on the reforms to be implemented in respect of “Enforcing Contracts” indicator under “Ease of Doing Business”.

1. The meeting was presided by the Joint Secretary (National Mission), Department of Justice. The list of participants is attached as **Annexure**.
2. At the outset Joint Secretary (NM), welcomed the participants and briefed them about the Action Taken by Bombay and Delhi High Court regarding the issues raised by Department for Promotion of Industry and Internal Trade (DPIIT) in their presentation concerning reforms implemented/to be implemented under the “Enforcing Contracts” indicator of the World Bank’s Doing Business Report.
3. The actionable items were then discussed and following decisions were taken:

Action Points- Bombay High Court

- i. To re-assess the reason(s) behind the handling of only two types of commercial cases (vis-à-vis 22 types) by Dedicated Commercial Courts of Mumbai.
- ii. To develop a dedicated interface/website for Commercial Courts in Mumbai and upload all the statistical data related to Commercial Courts therein.
- iii. To upload the latest statistical data of the Dedicated Commercial Courts as per the Commercial Courts (Statistical Data) Amendment Rules, 2020 on the website of Bombay High Court.

Action Points- Delhi High Court

- i. To expeditiously resolve the following issues pertaining to e-filing in Delhi:
 - a. For Registering as an Advocate, the Data base of lawyers is not integrated with the e-filing functionality.
 - b. The registration of Advocates for E-filing is a separate process which takes 2-3 days minimum.
 - c. No notification/confirmation of registration is received. Feature of notification/acknowledgment for registration to be enabled
 - d. For registration as “Party in Person”, if there is an error e.g Date of Birth inadvertently entered does not match with the ID proof submitted, there is no way to rectify the error or any instructions on how to do it.
 - e. If the “Help” tab is clicked then it displays the videos and manuals of process of e-filing and there is no helpline number.
 - f. If “Contact Us” tab is clicked the name and email addressed of judicial officers of various courts of Maharashtra is provided and there is no helpline number.
- ii. To share statistical data on implementation of maximum three adjournment rule (April 2020- February 2021).
- iii. To send details to NIC for creating a checkbox system in CIS 3.2 software regarding compliance of maximum three adjournment rule in atleast 50% of cases.

Action Points- e-Committee/NIC

- i. To expeditiously launch the iOS version of JustIS app for Judicial Officers.
- ii. To share with DoJ, a brief note on e-filing version 3.0 and status of its implementation across the country.
- iii. To expedite the launch of digital/paperless courts on pilot basis in Bombay, Delhi, Karnataka and Madhya Pradesh High Courts, which is under approval of the e-Committee. The e-Committee has already formed a sub-committee which is in the process of formulating the SOP regarding the same and after approval it will be rolled out soon.
- iv. To expedite the process of digitization of court records of Dedicated Commercial Courts in Delhi, Mumbai, Bengaluru and Kolkata on priority basis.
- v. To expeditiously create a separate interface for Dedicated Commercial Courts of Mumbai and Kolkata.
- vi. NIC to follow-up with MCA and resolve the issues pertaining to the Committee on e-Summons and expeditiously release the patch to Mumbai and Delhi's Commercial Courts for further action.

Action Points- Department of Justice

- i. To hold a meeting with Bombay HC to discuss the reason behind handling of only two types of commercial cases (vis-à-vis 22 types) by Dedicated Commercial Courts of Mumbai.
 - ii. To write to Shri Manoj Pandey, Joint Secretary, Ministry of Corporate Affairs for expeditiously resolving the technical issues, if any, regarding facilitating electronic delivery of processes and e-Summons.
4. Joint Secretary (NM) apprised the participants that the draft Commercial Court Rules, 2021 prepared by Committee on Simplification of Forms and Rules has been circulated to all the members of the Committee and is under examination for finalization. He further acknowledged the efforts of the following members of the drafting team from Delhi High Court who helped the core group in drafting the Commercial Court Rules, 2021:
- a. Surinder S Rathi, OSD cum Registrar to Chief Justice, Delhi HC
 - b. Rakesh Kumar Singh, Joint Registrar, Delhi HC
 - c. Kritika Jain, Metropolitan Magistrate.
 - d. Chatinder Singh, Metropolitan Magistrate.
5. The meeting concluded with vote of thanks by Joint Secretary, Department of Justice.

Annexure

1. Shri G. R. Raghavender, Joint Secretary, National Mission, Department of Justice.
2. Shri Pravash Prashun Pandey, Joint Secretary, eCourts, Department of Justice.
3. Shri Surinder S. Rathi, OSD cum Registrar to Chief Justice, Delhi High Court.
4. Shri D. P. Surana, Registrar (Inspection), High Court of Bombay.
5. Shri Atul Kurhekar, Member- Processes, e-Committee, Supreme Court of India.
6. Shri Ashish Shirdhankar, Senior Technical Director (Scientist 'F') and HOD eCourts, NIC.
7. Shri V. B. Kakatkar, Central Project Coordinator, Bombay High Court.
8. Shri Rakesh Kumar Singh, Joint Registrar, Delhi High Court.
9. Shri Narayan Prasad, Deputy Secretary, Department of Justice.
10. Shri Hrishikesh V. Kulkarni, Deputy Registrar, Special Computer Cell, Bombay High Court.
11. Shri R. C. Ahuja, Under Secretary, Department of Justice.